

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

ST/137/2009

(Arising out of Order-in-Original No. 9/2008 dated 03.12.2008
passed by the Commissioner of Customs and Central Excise,
Salem).

M/s. Hameed And Co. Engineering Pvt. Ltd. : Appellant

Vs.

CCE & ST, SAlem : Respondent

Appearance

None
for the appellants

Shri S. Govindarajan, AC (AR)
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi, Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **12.10.2017**

FINAL ORDER Nos. 42348 /2017

Per Bench

The above appeal came up for hearing as per the published
list. When the case was earlier listed for hearing on 31.08.2017,
none appeared for the appellants and the matter was adjourned to
12.10.2017. Today when the matter came up for hearing, despite



notice there is no appearance on behalf of the appellants nor is there any request for adjournment. It is inferred that appellants are not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

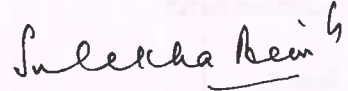
3. In view of the above, appeal is dismissed on account of default by the appellants.

(Order pronounced in the open Court)



(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

BB



(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)



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